

(d) the decision taken by the Union Government in this regard; and

(e) the time by which the gas is likely to be supplied to the State from Bombay High?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) Yes, Sir.

(b) and (c). The Government of Gujarat have asked for allocation of gas to power projects including an allocation of 2 MMSCMD of gas from Mid and South Tapti for the Pipavav Power plant.

(d) and (e). 10.31 MMSCMD has been allocated to projects in Gujarat from the Western offshore fields. The supply to these projects in 1994-95 was 6.55 MMSCMD. The request for allocation of gas from Mid and South Tapti for the Pipavav power plant could not be considered as it was decided to take this gas to Hazira to meet existing commitments.

Erosion of Damodar River

2341. SHRI HARADHAN ROY:
SHRI PURNA CHANDRA MALIK:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government have received any representation regarding erosion of Damodar River;

(b) if so, the details thereof; and

(c) the action taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU): (a) No, Sir.

(b) and (c). Does not arise.

Drug Addicts

2342. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of WELFARE be pleased to state:

(a) the estimated number of drug addicts in the four major metropolitan cities;

(b) whether there are not adequate rehabilitation facilities for drug addicts particularly in Delhi and Bombay; and

(c) if so, the steps taken/proposed by the Union Government to provide adequate rehabilitation facilities to them?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a). According to the reports received from the De-addiction-cum-Rehabilitation Centres and Awareness Counselling and Assistance Centres being run by NGOs with the financial assistance from the Ministry of Welfare under the Scheme of Prohibition and Drug Abuse Prevention. The number of Drug Addicts registered at these Centres during 1994-95 is as under :

Name of the City	No. of drug addicts registered
Bombay	2214
Calcutta	12613
Delhi	37206
Madras	1015

(b) and (c). The facilities for drug addicts in the four major metropolitan cities are:

City	De-addiction-cum-Rehabilitation Centre	Awareness Counselling & Assistance Centre
Bombay	2	44
Calcutta	44	6
Delhi	8	8
Madras	3	1

The following factors are borne in mind while sanctioning Centres:

- (i) The proposal of the NGO and its eligibility as per the Scheme;
- (ii) Recommendations of the State Govt./Govt. of NCT of Delhi;
- (iii) Justification; and
- (iv) Availability of funds.

[Translation]

Selling of LPG and Kerosene

2343. SHRI RAM PAL SINGH:
DR. RAMESH CHAND TOMAR:
SHRI BRIJ BHUSHAN SHARAN SINGH:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether his Ministry has made it compulsory for companies selling LPG and kerosene to take "category certificate" from Government recognised agencies;

(b) if so, the reasons therefor; and

(c) the time by which the said order would be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c). In order to protect their interests and to educate the prospective customers and distributors etc. about the genuineness and capabilities of the parallel marketeers of Kerosene and LPG, it has been made mandatory for the parallel marketeers of Kerosene and LPG to obtain a rating certificate from one of the approved rating agencies. The parallel marketeers who are already in the business are required to obtain the rating certificate within three months from 19.6.1995. Any new parallel marketeer shall have to get a rating certificate before commencement